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NHRC directs personal appearance of Odisha Health

Principal secretary for failure to submit covid care report

Kendrapara, May 1 (UNI) The National Human Rights Commission (NHRC) has asked the Health and Family Welfare Principal Secretary of Odisha to appear before it

on June 30 next for failure to submit reports on Covid care in Odisha.

Adjudicating a petition filed by Human Rights Activist R Tripathy, the Commission recently issued a direction stating that if the Principal Secretary failed to submit the report within June 23 the Commission will be constrained to call for the personal appearance of the authority concerned on June 30.

The Commission has earlier sought a report on the death of two patients due to alleged medical negligence at the Dhenkanal District Headquarters Hospital in 2020. According to the complaint, one Susant Prusty suffered from a heart attack on September 14, 2020 on being informed that he was tested Covid positive and collapsed on the DHH verandah due to the negligence of medical staff.

Earlier, on April 29, last year one Kishor Chandra Sahoo of Dhenkanal town, who had respiratory problems, died due to delay in supply of oxygen and nebuliser by the hospital authorities.

Mr Tripathy said war footing measures could have been taken by the medical authorities to save their lives. However, by the name of the Corona pandemic, the entire medical facilities have been collapsed

He said the two incidents only tip-off an iceberg and prayed NHRC to intervene in such types of sensitive issues so that many lives could be saved.

Despite enough time granted by the Commission to submit the Action Taken Report by the Department of Health and Family Welfare it has not been done so far, which also reflects the negligence of the department and violation of the Human Rights Act, Mr Tripathy Said.

<https://www.uniindia.com/nhrc-directs-personal-appearance-of-odisha-health-principal-secretary-for-failure-to-submit-covid-care-report/east/news/2384605.html>

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NHRC summons Odisha health secretary for Covid care 'negligence'

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Despite enough time granted by the Commission to submit the Action Taken Report by the Department of Health and Family Welfare it has not been done so far, which also reflects the negligence of the department and violation of the Human Rights Act, Mr Tripathy Said.

According to Tripathy, the war footing measures should have taken much earlier by the medical authorities to save lives. However, during the Covid-19 pandemic, the entire medical facilities have collapsed. This is not an example of Dhenkanal District Hospital, only rather it is found in most of the hospitals including private hospitals, he further alleged. He prayed that the NHRC (/topic/nhrc) should intervene in such types of sensitive and people's issues, so that many lives can be saved, Tripathy said. Despite enough time granted by the Commission, to submit the ATR by the department of Health and Family Welfare, it has not been done so far, which also reflects the negligence of the department and violation of Human Rights Act, Tripathy said.

The Commission directed that if the Principal Secretary, Department of Health and Family Welfare, Government of Odisha (/topic/ odisha), will not submit the requisite reports within June 23 of this year, the Commission will be constrained to invoke its coercive power under section 13 of the PHR Act, 1993 calling for the personal

appearance of the authority concerned on 30 June before the Commission, Tripathy said. (ANI)

<https://www.aninews.in/news/national/general-news/nhrc-summons-odisha-health-secretary-for-covid-care-negligence20210501235340/>